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Magha 14, 1942 (Saka)

LOK SABHA DEBATES

(English Version)

Fifth Session

(Seventeenth Lok Sabha)



(Vol. X Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Wednesday, February 3, 2021/ Magha 14, 1942 (Saka)

The Lok Sabha met at Sixteen of the Clock

[HON. SPEAKER *in the Chair*]

[Translation]

HON. SPEAKER: Question Hour.

. . . (Interruptions)

16.01 hrs

At this stage, Shri Bhagwant Mann came and stood on the floor near the Table.

. . . (Interruptions)

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I have given a notice to suspend this question hour. ... *(Interruptions)* Sir, I request you to kindly consider my notice and allow us to raise these issues of the farmers first. ... *(Interruptions)* Sir, the image of the country is getting tarnished outside. ... *(Interruptions)* It seems that the British rule has returned here. ... *(Interruptions)* Sir, the way farmers are being tortured cannot be described. ... *(interruptions)*

HON. SPEAKER: Hon. Member, please state as per the rules and procedure under which rule should the Question Hour be adjourned?

. . . (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, considering this, we are all very worried. ... *(Interruptions)* Voices are being raised against us from every corner of the world today. ... *(interruptions)*

HON. SPEAKER: Hon. Member, please refer to the rules and procedure.

. . . (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Sir, the image of our country is getting tarnished. ... (*interruptions*)

HON. SPEAKER: Please explain the rules and procedures.

. . . (*Interruptions*)

16.03 hrs

At this stage, Adv. A.M. Ariff and some other Hon. Members came and stood on the floor near the Table.

16.04 hrs

OBSERVATION BY THE SPEAKER

Maintaining Proper Decorum and Dignity of the House

[Translation]

HON. SPEAKER: Question Hour is an important right of all the Hon. Members. I try to ensure that Question Hour run so that Hon. Members can express the sentiments and expressions of the common people and fix accountability on the executive.

. . . (Interruptions)

HON. SPEAKER: Some of the Hon. Members in the House violate Parliamentary decorum. I request all those Hon. Members to maintain the decorum of Parliament. If they repeatedly violate Parliamentary decorum, I would be compelled to take strict disciplinary action. I am repeatedly requesting you.

. . . (Interruptions)

16.05 hrs.

ORAL ANSWER TO QUESTION

[Translation]

HON. SPEAKER: Ques. No. 21, Shri Naba Kumar Sarania.

. . . (Interruptions)

(Q.21)

HON. SPEAKER: Hon. Members, kindly maintain the decorum of the Parliament. This Parliament is the supreme institution of the democracy of the country. Hence it is incumbent upon all of us to uphold its dignity. I urge all of you to sit on your respective seats and discuss the issue you wish to discuss. We will request the Government to facilitate your discussion. But please take your seats.

. . . (Interruptions)

16.05 ½ hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: The House stands adjourned to meet again at 16:30 p.m.

. . . *(Interruptions)*

16.06 hrs

The Lok Sabha then adjourned till Thirty Minutes past Sixteen of the Clock.

16.31 hrs

The Lok Sabha reassembled at Thirty One Minutes past Sixteen of the Clock.

(Hon. Speaker in the Chair)

. . . (*Interruptions*)

ORAL ANSWER TO QUESTION – Contd...

HON. SPEAKER: Shri Naba Kumar Sarania – not present.

. . . (*Interruptions*)

HON. SPEAKER: Jagdambika Pal ji.

. . . (*Interruptions*)

SHRI JAGDAMBIKA PAL: Hon. Speaker Sir, Hon. Minister has replied in detail....(*Interruptions*) Through you, I would like to know [*English*] whether it is true that the BSNL has lost more than 10 lakh subscribers between June and November 2020. How many subscribers from the North Eastern States and the Aspirational Districts, as the North Eastern States fall under this category?

16.32 hrs

At this stage, Shri Bhagwant Mann, Shri Hibi Eden, Adv. A.M. Arif and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Adhir Ranjan ji, please say your point.

. . . (*interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Sir, due to the seriousness and importance of the farmers' issue, all these members want that there should be separate discussions on the Presidential Address and the farmers' issue....(*interruptions*)

HON. SPEAKER: Discussions have already been held with the Hon. Leader of the Congress Party in the House and leaders of all the parties. I would urge all of you to take your respective seats. I will give ruling. Please take your seats.

. . . (*Interruptions*)

HON. SPEAKER: Now please follow the parliamentary traditions.

. . . (*Interruptions*)

HON. SPEAKER: Please, go to your respective seats. If a discussion has to happen, it should be conducted with discipline.

. . . (*Interruptions*)

HON. SPEAKER: We will have that discussion.

. . . (*Interruptions*)

HON. SPEAKER: Hon. Members, I am requesting you again. I give all hon. Members with ample amount of time and sufficient opportunities in the House.

. . . (*Interruptions*)

HON. SPEAKER: Bhagwant Mann ji, if you want to discuss, please go to your seat. I will give you ample opportunity, but if you do not want to discuss

and do not uphold the decorum of Parliament, then I will have to take action against you.

. . . (*Interruptions*)

HON. SPEAKER: Hon. Members, please refrain from doing so.

. . . (*Interruptions*)

HON. SPEAKER: Hon. Members, please take your seats.

. . . (*Interruptions*)

HON. SPEAKER: Hon. Members, I once again request all the member to kindly take your respective seats. I will give you sufficient time and ample opportunities.

. . . (*Interruptions*)

HON. SPEAKER: Please, take your respective seats.

. . . (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 22 to 40

Unstarred Question Nos. 231 to 460)

(Page No. 19-599)

* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

17.01 hrs

The Lok Sabha reassembled at One Minute past Seventeen of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

17.01 ¼ hrs

At this stage, Shri Anto Antony, Shri Bhagwant Mann, Shrimati Harsimrat Kaur Badal and some other Hon. Members stood on the floor near the Table.

. . . (Interruptions)

[Translation]

HON. SPEAKER: Hon. Members, I have received notices of adjournment motion on some subjects. I have not given permission for any notice of adjournment Motion.

. . . (Interruptions)

17.02 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON SPEAKER: Now, papers will be laid on the Table. Item No. 2 to 9, Shri Arjun Ram Meghwal ji.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Ravi Shankar Prasad, I beg to lay the following papers on the Table:-

- (1) A copy of the Conduct of Elections (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. S.O.1964(E) in Gazette of India dated 19th June, 2020 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library, See No. LT 2938/17/21]

- (2) A copy each of the following Notifications (Hindi and English versions) under clause 6 of Section 8A of the Representation of the People Act, 1950:-

- (i) S.O.903 (E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Assam.

- (ii) S.O.904 (E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Arunachal Pradesh.
 - (iii) S.O.905 (E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Manipur.
 - (iv) S.O. 906(E) published in Gazette of India dated 28th February, 2020, relating to deferring the delimitation exercise in the State of Nagaland.
- (3) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (2) above.

[Placed in Library, See No. LT 2939/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Piyush Goyal, I beg to lay on the Table, a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2021-2022.

[Placed in Library, See No. LT 2940/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Pralhad Joshi, I beg to lay the following papers on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2020-21.

[Placed in Library, See No. LT 2941/17/21]

- (2) A copy of each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2019-2020.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2942/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Shripad Yesso Naik, I beg to lay the following papers on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-21.

[Placed in Library, See No. LT 2943/17/21]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2019-2020.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2944/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker Sir, on behalf of Dr. Jitendra Singh, I lay on the Table the following paper: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2019-2020.[English]
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2019-2020.

[Placed in Library, See No. LT 2945/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2018-2019, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2018-2019.

- Statement showing reasons for the delay in laying the papers mentioned at (2) above (Hindi and English versions).
- (3)

[Placed in Library, See No. LT 2946/17/21]

- (4) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2019-2020 under sub-section (4) of Section 25 of the Right to Information Act, 2005.

[Placed in Library, See No. LT 2947/17/21]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2019-2020.
- (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2019-2020, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 2948/17/21]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2019-2020, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (7) above.

[Placed in Library, See No. LT 2949/17/21]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2019-2020.

(10) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (9) above.

[Placed in Library, See No. LT 2950/17/21]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2019-2020.

(12) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned in (11) above.

[Placed in Library, See No. LT 2951/17/21]

(13) One copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2020-2021

[Placed in Library, See No. LT 2952/17/21]

- (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2020- 2021.

[Placed in Library, See No. LT 2953/17/21]

- (iii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2020-2021.[English]

[Placed in Library, See No. LT 2954/17/21]

- (iv) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2020-2021.[English]

[Placed in Library, See No. LT 2955/17/21]

- (v) Memorandum of Understanding between the IREL (India) Limited and the Department of Atomic Energy for the year 2020-2021.[English]

[Placed in Library, See No. LT 2956/17/21]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Khurda, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Khurda, for the year 2019-2020.

[Placed in Library, See No. LT 2957/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Hardeep Singh Puri, I beg to lay the following papers on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (i) S.O. 1128(E) published in Gazette of India dated the 18th March, 2020, regarding amendment in import policy of items under Chapter 26 and 27 of ITC (HS), 2017, Schedule-I (Import Policy).
- (ii) S.O. 1231(E) published in Gazette of India dated the 31st March, 2020, regarding amendment in import policy of Iron & Steel and incorporation of policy condition in Chapter 72, 73 and 86 of ITC (HS), 2017, Schedule-I (Import Policy).
- (iii) S.O. 1460(E) published in Gazette of India dated 13th May, 2020, regarding amendment in import policy conditions of Silver under Chapter 71 of ITC (HS), 2017, Schedule-I (Import Policy).
- (iv) S.O. 1873(E) published in Gazette of India dated 12th June, 2020, regarding amendment in Import Policy of Tyres.
- (v) S.O.2289 (E) published in Gazette of India dated 9th July, 2020, regarding amendment in import policy of cut flowers under HS Code 0603 of Chapter 6 of ITC (HS), 2017, Schedule-I (Import Policy).
- (vi) S.O.2352 (E) published in Gazette of India dated 15th July, 2020, regarding amendment in import policy and policy conditions of items under Chapter 84 of ITC (HS), 2017, Schedule-I (Import Policy).
- (vii) S.O.2540(E) published in Gazette of India dated 30th July, 2020, regarding amendment in import policy of items under Exim Code 8528 72 Chapter 85 of ITC (HS), 2017, Schedule-I (Import Policy).

- (viii) S.O.2705 (E) published in Gazette of India dated 11th August, 2020, regarding amendment in import policy conditions under Chapters 29, 38 and 39 of ITC (HS), 2017, Schedule-I (Import Policy).
- (ix) S.O.4338 (E) published in Gazette of India dated 2nd December, 2019, regarding amendment in Policy condition No. 2 (iii) to Chapter 95 of ITC (HS), 2017-Schedule-I (Import Policy).
- (x) S.O. 4449(E) published in Gazette of India dated 12th December, 2019, regarding amendment in Para 2.25 of Foreign Trade Policy, 2015-20.
- (xi) S.O. 4534(E) published in Gazette of India dated 18th December, 2019, regarding amendment in import policy conditions of gold and silver under Chapter 71 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xii) S.O.06 (E) published in Gazette of India dated 1st January, 2020, regarding Notification of ITC (HS), 2017, Schedule-I (Import Policy).
- (xiii) S.O.113(E) published in Gazette of India dated 8th January, 2020, regarding amendment in import policy of items under Exim Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xiv) S.O.114(E) published in Gazette of India dated 8th January, 2020, regarding amendment in import policy and incorporation of Policy condition under HS code 0808 11 00 of Chapter 8 of ITC (HS), 2017, Schedule-I (Import Policy).

(xv) S.O.486 (E) published in Gazette of India dated 31st January, 2020, regarding Incorporating Policy Condition under HSN Code 4810 of Chapter 48 of Schedule Policy I (Import Policy, ITC (HS), 2017.

[Placed in Library, See No. LT 2958/17/21]

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2017-2018:-

(i) Kandla Special Economic Zone Authority

(ii) Madras Export Processing Zone Authority

(iii) Noida Special Economic Zone Authority

(iv) Falta Special Economic Zone Authority

(v) Santacruz Electronic Export Processing Zone SEZ Authority

(vi) Cochin Special Economic Zone Authority

(vii) Visakhapatnam Special Economic Zone Authority

[Placed in Library, See No. LT 2959/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Sanjay Shamrao Dhotre, I beg to lay the following papers on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-
 - (i) The Unique Identification Authority of India (Appointment of Officers and Employees) Regulations, 2020 published in Notification No. A-12013/13/RR/2016-UIDAI (No. 1 of 2020) published in Gazette of India dated 22nd January, 2020.
 - (ii) The Unique Identification Authority of India (Salaries, Allowances and other Terms and Conditions of Service of Employees) Regulations, 2020 published in Notification No. A-12013/13/RR/2016-UIDAI (No. 2 of 2020) published in Gazette of India dated 22nd January, 2020.
 - (iii) The Aadhaar (Enrolment and Update) (Eighth Amendment) Regulations, 2020 published in Notification No. A-13012/79/2017/Legal-UIDAI(13)/Volume-II published in Gazette of India dated 2nd July, 2020.
 - (iv) The Aadhaar Authentication for Good Governance (Social Welfare, Innovation, and Knowledge) Rules, 2020 published in Notification No. G.S.R.490 (E) published in Gazette of India dated 5th August, 2020.

[Placed in Library, See No. LT 2960/17/21]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2019-2020, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2019-2020.

[Placed in Library, See No. LT 2961/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, on behalf of Shri Som Parkash, I beg to lay on the Table, a copy of the Indian Boiler (Second Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.551 (E) in Gazette of India dated 11th September, 2020 under sub-section (2) of Section 28 of the Boilers Act, 1923.

[Placed in Library, See No. LT 2962/17/21]

. . . (*Interruptions*)

17.02 ½ hrs

STANDING COMMITTEE ON FINANCE

12th to 24th Reports

[English]

SHRI JAYANT SINHA (HAZARIBAGH): Sir, I beg to present the following Reports* (Hindi and English versions) of the Standing Committee on Finance:-

(1) Twelfth Report - Financing the Startup Ecosystem.

(2) Thirteenth Report - Action Taken by the Government on the recommendations contained in the 1st Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Investment and Public Asset Management).

(3) Fourteenth Report - Action Taken by the Government on the recommendations contained in the 2nd Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Finance (Department of Revenue).

* 12th to 23rd Reports were presented to Hon'ble Speaker on 9th September, 2020 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the same were seen by the Hon'ble Chairman, Rajya Sabha on 11th September, 2020. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(4) Fifteenth Report - Action Taken by the Government on the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2019-20) of the Ministry of Corporate Affairs.

(5) Sixteenth Report - Action Taken by the Government on the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2019- 20) of the Ministry of Planning (NITI).

(6) Seventeenth Report - Action taken by the Government on the recommendations contained in the 5th Report of the Standing Committee on Finance on 'Demands for Grants (2019-20)' of the Ministry of Statistics and Programme Implementation.

(7) Eighteenth Report - Action Taken by the Government on the recommendations contained in the 7th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Investment and Public Asset Management).

(8) Nineteenth Report - Action Taken by the Government on the recommendations contained in the 8th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Finance (Department of Revenue).

(9) Twentieth Report - Action Taken by the Government on the recommendations contained in the 9th Report of the Standing Committee on

Finance on Demands for Grants (2020-21) of the Ministry of Corporate Affairs.

(10) Twenty-First Report - Action Taken by the Government on the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2020-21) of the Ministry of Planning (NITI).

(11) Twenty-Second Report - Action taken by the Government on the recommendations contained in the 11th Report of the Standing Committee on Finance on 'Demands for Grants (2020-21)' of the Ministry of Statistics and Programme Implementation.

(12) Twenty-Third Report - Action Taken by the Government on the recommendations contained in the 50th Report (16th Lok Sabha) on the subject 'Review of NSSO and CSO and Streamlining of Statistics Collection Machinery in the Country, including Management Information System for Project Monitoring/Appraisal'.

(13) Twenty-Fourth Report - The Factoring Regulation (Amendment) Bill, 2020.

17.03 hrs

STANDING COMMITTEE ON LABOUR

10th to 15th Reports

[Translation]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour (2020-21):-

- (1) Tenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Labour and Employment.
- (2) Eleventh Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Textiles.
- (3) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (17th Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Skill Development and Entrepreneurship.
- (4) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their

Fifth Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Labour and Employment.

- (5) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixth Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Textiles.
- (6) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (17th Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Skill Development and Entrepreneurship.
-

17.03 ½ hrs

STANDING COMMITTEE ON INDUSTRY

300th to 303rd Reports

[Translation]

SHRI RAMPREET MANDAL (JHANJIHARPUR): Sir, I beg to lay on the Table the following Reports^{\$} (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 300th Report on Action taken by the Government on the recommendations/observations contained in the 297th Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 301st Report on Action taken by the Government on the recommendations/observations contained in the 298th Report of the Committee on Demands for Grants (2020-21) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries & Public Enterprises).
- (3) 302nd Report on Action taken by the Government on the recommendations/ observations contained in the 299th Report of the Committee on Demands f or Grants (2020-21) pertaining to

^{\$} The Reports were presented to the Hon'ble Chairman, Rajya Sabha on 15th December, 2020 and were also forwarded to Hon'ble Speaker, Lok Sabha on the same day when House was not in Session and Hon'ble Chairman, Rajya Sabha was pleased to order for the publication and circulation of these Reports.

the Department of Heavy Industry (Ministry of Heavy Industries & Public Enterprises).

- (4) 303rd Report on Downturn in Automobile Sector - Its Impact and Measures for Revival.
-

17.04hrs

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT, FORESTS AND CLIMATE CHANGE**

340th Report

[English]

DR. R.K. RANJAN (INNER MANIPUR): Sir I beg to lay on the Table the 340th Report (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on "The DNA Technology (Use and Application) Regulation Bill, 2019".

... (Interruptions)

17.04 ½ hrs

**STANDING COMMITTEE ON TRANSPORT, TOURISM AND
CULTURE**

280th to 286th Reports

[English]

SHRI RAHUL KASWAN (CHURU): Sir I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture: -

(1) Two Hundred Eightieth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Seventieth Report on 'Development of Tourism in Jammu and Kashmir'.

(2) Two Hundred Eighty First Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Seventy Sixth Report on Demands for Grants (2020-21) of Ministry of Civil Aviation.

(3) Two Hundred Eighty Second Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Seventh Report on Demands for Grants (2020-21) of Ministry of Culture.

(4) Two Hundred Eighty Third Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two

Hundred Seventy Ninth Report on Demands for Grants (2020-21) of Ministry of Shipping.

(5) Two Hundred Eighty Fourth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Seventy Fifth Report on Demands for Grants (2020-21) of Ministry of Tourism.

(6) Two Hundred Eighty Fifth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Seventy Eighth Report on Demands for Grants (2020-21) of Ministry of Road Transport and Highways.

(7) Two Hundred Eighty Sixth Report on the Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Sixty Ninth Report on 'Cargo Handling at the Major Ports'.

17.05 hrs

**MOTIONS RE: ELECTION TO COMMITTEE ON WELFARE OF
OTHER BACKWARD CLASSES**

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF
COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, I
beg to move: -

(1) Motion for election to the Committee on Welfare of Other Backward
Classes (2021-2022): -

“That in pursuance of para (3) of item at Sl. No. 7 containing the Motion
adopted by the House on 24.06.2019, the members of this House do
proceed to elect, in accordance with the system of proportional
representation by means of the single transferable vote, twenty members
from amongst themselves to serve as members of the Committee on
Welfare of Other Backward Classes for the term of one year beginning
from the date of the first sitting of the Committee.”

[Translation]

HON SPEAKER: The question is:

(1) Motion for election to Committee on Welfare of Other Backward
Classes (2021-2022):-

"That in pursuance of para (3) of item at Sl. No. 7 containing the Motion adopted by the House on 24.6.2019, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

The motion was adopted.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to move: -

(2) Motion for joining ten members of Rajya Sabha with the Committee on Welfare of Other Backward Classes (2021-2022): -

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

[Translation]

HON SPEAKER: The question is:

(2) Motion for joining ten Members of Rajya Sabha with the Committee on Welfare of Other Backward Classes (2021-2022):-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect 10 members from amongst the members of the Rajya Sabha to join in the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date

of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.””

The motion was adopted.

. . . (Interruptions)

HON. SPEAKER: Hon. Members, you can raise all your issues in the Zero Hour which is the most important session. You have been elected by the people to convey their problems, scarcities and their hardships to the Government through the House. I will give you enough time and opportunity in the Zero Hour.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, all of you kindly take your respective seats. I request you again that you are the elected representatives of the people. You can convey their problems, their difficulties, their deficiencies to the Government through the House. I will give you sufficient time and adequate opportunities in the zero hour. I request you all to take your respective seats.

... *(Interruptions)*

[English]

SHRI PRALHAD JOSHI: Sir, the same demand was there in the other House also and we discussed with the leaders and the leaders agreed that more time be given to the discussion on Motion of Thanks on the President's Address. ... *(Interruptions)* Government and the Opposition sat together and we came to the conclusion for allotting 15 hours. The same thing was discussed with the leaders here in this House also. ... *(Interruptions)* I do not want to name them, but before the commencement of the sitting of the House today, I had personally discussed and as far as I know, you have also talked to them. *[Translation]* Thereafter, all agreed to that discussion on Motion of Thanks on the Hon. President's Address is the first priority, so we will start with it, there

is precedent in this regard. ...*(Interruptions)* Therefore, everyone had agreed, but I don't know what happened to them. Suddenly, they are opposing and are now saying that they will not let the House function. This is disrespectful to the Hon. President as well. ... *(Interruptions)* I humbly request that whatever was discussed with the leaders at least that must be acknowledged and followed-up. ... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 7 p.m.

17.09hrs

The Lok Sabha then adjourned till Nineteen of the Clock.

19.00 hrs

The Lok Sabha reassembled at Nineteen of the Clock.

(Shrimati Meenakashi Lekhi in the Chair)

. . . (Interruptions)

At this stage, Shri Bhagwant Mann, Shrimati Harsimrat Kaur Badal, Shri Kodikunnil Suresh and some other Hon. Members came and stood on the floor near the Table.

. . . (Interruptions)

19.01 hrs**MATTERS UNDER RULE 377****[English]*

HON. CHAIRPERSON: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House immediately.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table.

(i) Need to run superfast trains from Maldah, West Bengal to New Delhi and Bengaluru

[Translation]

SHRI KHAGEN MURMU (MALDA UTTAR): I would like to draw the attention of the Government towards the railway facilities in my Parliamentary Constituency Malda Uttar. My parliamentary constituency is severely affected by the menace of floods and erosion, and it is an extremely underdeveloped and impoverished area. The economic condition of the people is miserable. In such circumstances, most people from my Lok Sabha constituency travel to Delhi and Bengaluru for jobs, employment, and medical treatment. Due to the limited railway facilities, people face a lot of inconvenience. Therefore, I request the Hon. Railways Minister to run a superfast train from Malda to New Delhi via Patna, Pandit Deen Dayal Upadhyay, Kanpur and a superfast train should be run from Malda to Bengaluru. This will provide ease of travel for the people and will lead to the development of my area.

**(ii) Need to develop places with scenic natural beauty in
Kanker Parliamentary Constituency, Chhattisgarh as tourist
destinations**

SHRI MOHAN MANDAVI (KANKER): In my Parliamentary Constituency District Kanker, there are many picturesque and philosophical sites such as Malajkudum Falls and Gadiya Pahad, Sonai-Rupai Pond, Ishan Van, Ganda-Gauri Sati-Sthal, Dudhawa Dam, Manmasilli Dam, Charre-Marre Waterfall, Gobarhin, Keshkal Valley, Tatamari and Panchavati. In the current scenario, it is highly necessary to develop them as tourist centres by promoting and beautifying them. Developing these places as tourist centers will provide employment opportunities for local tribal educated unemployed, poor and destitute. This will also lead to an increase in the revenue of the state of Chhattisgarh. After development, it will be recognized as the second Kashmir of the country. Therefore, I urge the Government to take immediate and appropriate action in this regard.

(iii) Need for a policy for cycling tracks in all cities.

[English]

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): There is a need for cycling tracks in the country. Currently, the pollution in Delhi and other major big cities in our country is very severe. Lifestyle-related diseases are also rising. This can be understood from the fact that India has 73 million diabetic patients. Most people want to do cycling. They are discouraged by congestion and safety issues on road. There is an urgent need for construction of cycling tracks in all major big cities. Sir, the cycling culture will also help in attracting tourism in our cities. The European cities are examples of this.

The cycling tracks development will act as an incentive for people to ride cycles. I, therefore, urge upon the Government to make a policy regarding all cities to have cycling tracks.

**(iv) Regarding mode of transfer of funds to Panchayati Raj Institutions
in Rajasthan**

[Translation]

SHRI RAMCHARAN BOHRA (JAIPUR): I would like to draw the attention of the Government towards the curtailment of the constitutional financial rights of Gram Panchayats by the Rajasthan Government by opening their interest-free PD accounts. Today, due to such orders of the state government, the elected Sarpanches of Gram Panchayats in Rajasthan are on the verge of agitation. The Union Government is making efforts to empower the Panchayati Raj institutions. Along with that, in order to realize the dreams of Gram Swaraj of Mahatama Gandhi, the Father of the Nation, the current Union Government has paved the way for development of villages by giving more financial powers to the Panchayati Raj institutions by making the 73rd Constitutional Amendment, while these institutions are being deprived of their rights by the state government. The Rajasthan government is working to undermine the constitutional and democratic rights of elected representatives and turning these institutions into ineffective entities.

Regarding the budget of the Gram Panchayats, it is clearly mentioned in the Public Fund Management Guidelines that the funds of gram panchayats should directly go into their accounts. Whereas the opposite is happening in Rajasthan. Now, the money of the panchayats will go into the PD accounts first, i.e. panchayats will receive the funds through the treasury office. What kind of justice is this? Whereas the Panchayati Raj was started by the then

Prime Minister, Pandit Jawaharlal Nehru from a small village in Nagaur district of Rajasthan and his own government is crippling these institutions.

Therefore, I demand the withdrawal of orders reduction in the financial rights of these constitutional institutions so that the rights of elected representatives are not taken away. Otherwise, the path to rural development will be blocked.

**(v) Need to address the problems afflicting the Tripura Tribal Area
Autonomous District Council**

SHRI REBATI TRIPURA (TRIPURA EAST): The Union Government is considering resolving the issues faced by the Tripura Tribal Areas Autonomous District Council. I thank the Union Government for this. Along with this, through you, I would like to demand from the Union Government to expedite the necessary amendments to provide more power to the TTADC, increase the number of seats and budget should be increased so that the unorganized areas can develop continuously. Tribal areas can be developed rapidly.

(vi) Need to sanction funds for development of Pomegranate Research Centre, Solapur, Maharashtra

DR. JAI SIDDESHWAR SHIVACHARYA SWAMIJI (SOLAPUR):

There is a National Pomegranate Research Centre in my Parliamentary Constituency Solapur. This center has been established with the objective of strengthening the basic infrastructure for the research and development of the pomegranate crop. It is the only institute in the country that is dedicated to working on pomegranates. The scientists at this center have discovered an iron-rich hybrid variety called 'Solapur Lal. 'Due to the studies conducted in this center, the economic condition of farmers is significantly improving. Considering the increasing number of scientists visiting this center, it is crucial to expand its infrastructure, arrange for more rooms for studies, and ensure availability of equipment for the study of scientists. This research center lacks a compound wall due to which wild animals enter the premises of the center and cause damage. Therefore, it is necessary to build a compound wall around this Centre. I humbly request the Hon. Minister to consider the proposal submitted by the Institute to the Union Government and sanction adequate funds for the development of Solapur Pomegranate Research Centre.

**(vii) Regarding water scarcity in Darjeeling hills, Terai and Dooars in
West Bengal**

[English]

SHRI RAJU BISTA (DARJEELING): Despite receiving second highest rainfall after Cherrapunji, water scarcity is the most chronic issue in both urban and rural areas of Darjeeling hills, Terai, and Dooars. Due to unplanned development of urban cities and inadequate infrastructure, traditional water sources like lakes, springs, and canals are drying up. Unchecked illegal sand and stone mining from rivers have reduced the retention capacity of our rivers. Multiple dams built over Teesta River and its tributaries have caused much destruction to our river systems and water cycle. While our region receives enough rain, what we lack is the resources to retain the abundant water. Nearly 15 Lakh people live under acute water shortage including towns of Darjeeling, Kalimpong, Kurseong, Mirik, Siliguri – along with the Matigara, Phansidewa, Khoribari, Naxalbari blocks.

I urge upon the Government to take a holistic approach to the Har Ghar Jal Programme, and also consider rejuvenating and reviving local water bodies. Thank you.

(viii) Regarding delay in construction of new building for ESI dispensary at Navaikulam in Attingal, Kerala

ADV. ADOOR PRAKASH (ATTINGAL): I would like to draw the attention of the Government to the long delay in the construction of new building for ESI dispensary at Navaikulam in my constituency, Attingal, Kerala. The Union Government had sanctioned a grant of Rs. 4 crore in the year 2012 for the construction of new building and two acres of land was acquired by the ESI Corporation. But even after 9 years, the project is still pending. After a lot of follow-up, the ESIC has given approval for the revised project and engaged the CPWD in May, 2020 to submit the revised plan and estimate. But still after one year the construction work has not yet started. The ESI dispensary started functioning in the year 1970 and thousands of poor workers in five Panchayats are dependent on it for obtaining medical service. I request the Government to take necessary action for carrying out the construction of new building for this dispensary at the earliest.

**(ix) Regarding Tiruchirappalli Junction 4-lane RoB project near
Mannarpuram, Tamil Nadu**

SHRI SU. THIRUNAVUKKARASAR (TIRUCHIRAPPALLI): Tiruchirappalli Junction 4-lane RoB project near Mannarpuram was proposed in two phases in 2011 by Tamil Nadu State Highways Department. The RoB was designed to redirect vehicles heading to other districts without entering the city. The first phase of the ROB was partially completed in 2018 and opened for traffic. However, the vital Chennai arm was left incomplete due to delay in transfer of 0.66 acres of defence land, consequently delaying the second phase of RoB.

The Government of Tamil Nadu has identified an alternative land (Tamil Nadu Special Battalion Land) for transfer which is adjacent to Defence land. NOC for transfer of requisite land to Defence Ministry was also given by Tamil Nadu government. As this is a long pending infrastructure project of Tiruchirappalli city, I would urge upon the hon. Minister of Defence to take appropriate action for early transfer of required Defence land and grant permission to resume this pending project.

(x)Regarding alleged fraud in the PM Kisan Scheme

SHRI GAUTHAM SIGAMANI PON (KALLAKURICHI): In Tamil Nadu a huge fraud in the PM Kisan scheme has been exposed. Money has been deposited in the accounts of non-farmers. This has been done in an organized manner, with the alleged collusion of ruling Government party functionaries, leaders and ministers and the officials. The fraud has sent shock waves across the actual beneficiaries. In a time when the poor farmers are suffering, the Government allowing something like this to happen is very serious. Now it is stated that the fund deposited will be recovered from the people concerned in full. Even the recovery process has begun and it is reported 90 per cent money amounting to Rs. 100 crore and more. The easy recovery report shows that the fraud was done with the active support of the ruling party and officials. This recovery maybe an effort to cover up earlier frauds, hence a detailed enquiry should be ordered by the Union Government to unearth the modus operandi. It should cover earlier payments as well. This should be done to stop the possibility of future frauds. The Government funds in these difficult times should not be allowed to be misappropriated. In my Parliamentary Constituency Kallakurichi alone Rs. 10 crore have been allegedly misappropriated. It is reported that 12 officials have been arrested in this connection in Viluppuram and Kallakurichi districts of Tamil Nadu alone. The political people including the MLAs and Local body authorities involved should not be left out, as it is reported that they were the cause for this large-scale fraud.

(xi) Regarding initiatives to complete Morappur-Dharmapuri New Railway Line

SHRI DNV. SENTHILKUMAR S. (DHARMAPURI): Morappur-Dharmapuri New Railway Line, a 36 kms project (cost Rs 358.95 crores) is a long pending and very important demand. Foundation was laid by Shri Piyush Goyal, the Railway Minister on 4.3.19. I had met Railway Minister and the concerned GM & DRM of Railways personally regarding this and was told that it is lying with Dharmapuri District Collector for survey and demarcation of land/identifying patta in the Railway alignment and the work will be taken up after completing land acquisition for this project by the Tamil Nadu Government. Sir, it's nearly 2 years but this 36 km Morappur-Dharmapuri New Railway Line is still pending. This Railway line will bring development, revenue, trade and cheaper transport facilities to the people in the rural areas, who will be connected to Dharmapuri and Morappur towns. Hence, I draw the attention of the Railway Minister, through you, to look into this matter and take initiative to complete Morappur-Dharmapuri New Railway line at the earliest.

(xii) Regarding sanction of pending amount under National Social Assistance Programme to Andhra Pradesh

SHRI KURUVA GORANTLA MADHAV (HINDUPUR): The amount due to be allocated to the State of Andhra Pradesh under the National Social Assistance Programme for the year 2020-2021 is Rs 318 crore. However, as on January 2021, there is a pending amount of roughly Rs. 85 crore. I would like to request the Hon'ble Minister for Rural Development to kindly sanction the remaining pending amount to the State of Andhra Pradesh at the earliest.

(xiii) Regarding facilities of Minority education in National Education Policy (NEP 2020).

SHRIMATI SAJDA AHMED (ULUBERIA): I would like to draw the attention of the Government to pay special attention to the facilities of minority education in National Education Policy (NEP 2020). I do believe that the Indian education system and successive Government policies have made steady progress towards bridging gender and social category gaps at all levels of school education, however, large disparities still remain. Lots of recommendations of the Sachar Committee Report are still pending.

According to U-DISE 2016-2017 data, not only SCs & ST, Minorities are also relatively under-represented in school and higher education. Children from minority community face disadvantages at multiple levels due to various social and economic factors. On the other hand, New Education Policy has ignored minority rights and the facilities guaranteed by the Constitution of India to these communities to establish and administer educational institutes. The Policy acknowledges the importance of interventions to promote education of children belonging to minority community, but there is no roadmap in this policy regarding the eradication of discriminations.

(xiv) Regarding new Education Policy

SHRI P. R. NATARAJAN (COIMBATORE): I strongly denounce the Union cabinet decision to unilaterally impose a New Education Policy and rename the Ministry of Human Resources Development.

Education is in the concurrent list in our constitution. It is a gross violation by the Central Government to impose a new Education Policy unilaterally by passing all the objections and opposition recorded by various state Governments. A new policy of such nature needs to be discussed in the parliament. This was assured by the Government earlier placed on the table of the house with a statutory time limit within which Members of Parliament can move amendments/give opinions. The Parliament has been completely bypassed. The draft of New Education Policy was put out in the public domain seeking suggestions and opinion from stake holders mainly the academicians, the teaching community and the students. In addition, many intellectuals had also sent in their observations. None of these have been considered. This unilateral drive is to destroy the Indian education system with a policy that seeks greater centralization, communication and commercialization. I hereby strongly protest against this move by the Central Government.

So, I once again request that a thorough discussion in Parliament be held before implementation begins.

(xv) Need to enhance the rate of compensation for loss of horticulture and cash crops due to natural calamities

[Translation]

SHRI HANUMAN BENIWAL (NAGAUR): Initial cost of Horticulture Crops like Orange, Kinnow, Cash Crops like Cumin, Isabgol etc. is very high, and as per the norms of SDRF in case of damage due to a natural disaster, the agricultural input subsidy for these crops is only Rs. 18000 per hectare, which is very low. Therefore, it is very important to increase this limit to at least more than Rs. 50000 per hectare. Since changing these rules falls under the jurisdiction of the Ministry of Home Affairs of the Government of India, the Chief Secretary of Rajasthan had also corresponded with the Government of India in this regard on May 11, 2016. Therefore, it is requested to the Hon. Minister of Home Affairs to increase the limit of input subsidy to Rs. 50 thousand per hectare for crops in this category, so that farmers can get relief.

(xvi)Need to attach Vistadome Coaches in Kollam-Chennai route.*[English]*

SHRI N. K. PREMACHANDRAN (KOLLAM): The Kollam–Shencottah railway line is one of the best railway lines for the operation of vistadome coaches. Kollam–Punalur–Shencottah railway line is covered by beautiful hill terrain with full of greeneries. There is immense scope of railway tourism development in this route. The train journey through this line will give a special experience of pleasure and happiness due to the speciality of the geographical conditions. The eco-tourism development is going on in most of the places near stations in Kollam–Shencottah railway line. Palaruvi, Thenmala Eco-Tourism, Aryankavu, Achankovil, Kaduthuruthy, Kulathupuzha, Kottarakkara, Kollam, etc., are the most known tourist places situated near this railway line. It is learnt that railway is attaching vistadome coaches in trains running through important tourist destinations with good sceneries and greeneries. Hence, I urge upon the Government to attach vistadome coaches in express train between Kollam–Chennai routes via Shencottah-Punalur.

[Translation]

HON. CHAIRPERSON: Hon. Members, I request all of you to return to your respective seats, and as per rules, you will be given a full opportunity to express your views.

... (Interruptions)

[English]

HON. CHAIRPERSON: I am requesting all of you to go back to your seats and under the specific rule you will be allowed to speak and say what you want to say.

... (Interruptions)

HON. CHAIRPERSON: Please go back.

... (Interruptions)

HON. CHAIRPERSON: Please go back. It is unbecoming of the Members of Parliament.

... (Interruptions)

HON. CHAIRPERSON: It is unbecoming of the Members.

... (Interruptions)

HON. CHAIRPERSON: This is a House which is meant for debating the subjects.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again at nine o'clock.

. . . (Interruptions)

19.02 hrs

The Lok Sabha then adjourned till Twenty One of the Clock.

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21.00 hrs

The Lok Sabha reassembled at One Minute past Twenty One of the Clock.

(Hon. Speaker *in the Chair*)

. . . (Interruptions)

At this stage, Shri T.N. Prathapan, Shri Bhagwant Mann, Shri P.R. Natarajan and some other hon. Members came and stood on the floor near the Table.

. . . (Interruptions)

[Translation]

HON. SPEAKER: Hon. Members, if the House agrees, may we extend the time of the House?

. . . (Interruptions)

HON. SPEAKER: If the House agrees, we can extend the time of the session?

. . . (Interruptions)

HON. SPEAKER: Should we go for vote to extend the time of the House? All of you please take your seats. We will hold a vote to extend the time of the House. All of you please take your seats.

. . . (Interruptions)

HON. SPEAKER: All the Hon. Members please be seated.

. . . Interruptions)

HON. SPEAKER: Hon. Members, please be seated.

. . . (Interruptions)

HON. SPEAKER: Zero Hour is an important session in which many of you have put forth your issues. It would be good if you discuss in the House and share the problems and difficulties of your area. You were elected by the people so that you can convey their issues to the Government through the House.

. . . (Interruptions)

HON. SPEAKER: Hon. Members, you have not been elected to the House to raise slogans and for clapping. Your constituents are watching you. You were elected to represent and voice the concerns of the people here. You are shouting slogans and clapping.

.. . (Interruptions)

HON. SPEAKER: Meghwal ji, would you like to say something?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, through you, I would like to say that in the Motion of Thanks on the President's Address, there is a tradition that we do not disturb it. *...(Interruptions)* That is

the first thing. The President had called for the joint session and delivered his address. We should thank him. This is our constitutional duty. ...*(Interruptions)* It is our constitutional responsibility, which we should do. I would request the Members that the way Shri Pralhad Joshi and I have talked to the leaders of various parties, you also had a meeting in your chambers. If you behave accordingly, then Parliamentary traditions will be followed, otherwise, it will be considered that you have made an agreement....*(Interruptions)*

HON. SPEAKER: Adhir Ranjan ji, do you wish to have a discussion today?

... *(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, we have told you our demand. We want that there should be the Presidential Address as well as the issue of farmers should be discussed before the Budget discussion. ... *(Interruptions)*

SHRI ARJUN RAM MEGHWAL: He may raise the issue. They are not raising the issue. That is very unfortunate. ... *(Interruptions)* I request you to let the House run. Thank you. ... *(Interruptions)*

SHRI ADHIR RANJAN CHOWDHURY: Sir, our demand is also justified. We also respect the Hon. President. ... *(Interruptions)*

HON. SPEAKER: At the time of the President's Address you can discuss all the issues of the country. I will give you enough time and opportunity for discussion.

. . . (*Interruptions*)

HON. SPEAKER: Hon. Members, please take your respective seats and discuss the issues of national importance, especially those raised in the President's address. After that I will give you enough time and opportunity.

. . . (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: This Government has put nails and barbed wire on the roads. It seems that a separate fort has been inside our Delhi. Sir, what has happened in Delhi? ... (*Interruptions*)

HON. SPEAKER: Hon. Members, you do not want to discuss, you do not want a discussion in the House. You have been elected and sent so that you can discuss and put your view. I will give you enough time and opportunity to speak.

. . . (*Interruptions*)

HON. SPEAKER: Please, go to your respective seats. I will give you enough time.

. . . (*Interruptions*)

HON. SPEAKER: Kindly go to your seats. I am giving you a chance to speak. You do not want to speak or engage in discussion.

. . . (*Interruptions*)

HON. SPEAKER: You are disregarding the decorum of the Parliament. You all go to your respective seats and express your views.

. . . (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 4 PM on Thursday, the 4th February, 2021.

21.05 hrs

*The Lok Sabha then adjourned till Sixteen of the Clock
on Thursday, February 4, 2021/Magha 15, 1942 (Saka).*

INTERNET

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